

MA 85/94

Annexure - 3

Copy of order No. 160A 645/92 Jagdish Chandra
vs UOI

13.4.84 S.K.T.R. Kaushik, counsel for the applicant.
None for the respondents.

A mistake of the territorial jurisdiction,
if any, does not ~~lead~~^{go} to the roots of the case.
Unless an objection is raised at the earliest,
Mr. Girind Mathur was present on 27.7.92 when
the directions were given for the transfer of this
case from Jaipur Bench to Jaipur Bench. No
objection was raised at the time of passing of
the order dated 27.7.92. Even on the subsequent
dates Mr. Kaushik, who has been appearing for the
~~applicant~~ ~~and~~ no objection was raised. Thus,
a counsel losing a case for one or other reasons
cannot be allowed to raise such objections and even if
there was a mistake in territorial jurisdiction, though
~~it is not so~~, even then it stands waived.

The writ stands rejected.

825
(B. B. Mahajan)
Member (Adm.)

81
(D. L. Mehta)
Vice Chairman

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Central Judicial
Tribunal
JAIPUR BENCH, JAIPUR